

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
STARRED QUESTION NO. 200
TO BE ANSWERED ON THE 28TH JULY, 2017
PRE-NATAL SEX DETERMINATION TEST**

†*200. **SHRI SADASHIV LOKHANDE:**

DR. MANOJ RAJORIA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government in conformity with the order of the Supreme Court has directed all the States to stop illegal Pre-natal Sex Determination Test in the country and seize the unregistered and unlicensed ultra-sound machines being used by all those clinics and if so, the details thereof;

(b) whether the Government has set up a task force to check unscrupulous Prenatal Sex Determination Tests and abortion rackets;

(c) if so, the details thereof; and

(d) the number of cases detected and registered during the last three years and the current year along with the action taken by the Government in this regard?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a) to (d) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA

STARRED QUESTION NO. 200* FOR 28TH JULY, 2017

(a) Yes, the Government is in conformity with the order of the Supreme Court and has directed all the States/ UTs to take necessary action in compliance with the directions of the Hon'ble Supreme Court to stop illegal Pre-natal Sex Determination Test in the country. Under the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994 and Rules enacted against the misuse of pre-natal diagnostic techniques for sex determination leading to female foeticide, the concerned Appropriate Authorities have filed 2371 complaints for various violations before several criminal courts. Out of these, 294 cases have been filed for the non-registration of diagnostic clinics. *State wise details are at Annexure.*

(b) & (c) The Government of India has constituted National Inspection and Monitoring Committee to see the implementation of the PC & PNDT Act, 1994 at the ground level. On similar lines, States/ UTs have also constituted States/UTs Inspection and Monitoring Committees (SIMCs) for the monitoring of the PC&PNDT Act at the State/UT level. During F.Y. 2016-17, 12 NIMC visits have been conducted. In the F.Y. 2017-18, 6 NIMC visits have been conducted so far.

(d) As per Quarterly Progress Reports (QPRs) submitted by the States/ UTs, 103 court cases were filed during 2014-15, 190 during 2015-16 and 133 in 2016-17. Till March 2017, 2371 cases were pending before various criminal courts and 1132 cases had been decided under the PC&PNDT Act resulting in 416 convictions and 114 suspension/ cancellation of medical licenses of the convicted doctors.

State/UTs wise Cases filed for non-registration of Diagnostic Clinics

S. No.	State/ UT	No. of Cases
1	Andhra Pradesh	6
2	Arunachal Pradesh	-
3	Assam	0
4	Bihar	31
5	Chhattisgarh	1
6	Goa	1
7	Gujarat	0
8	Haryana	41
9	Himachal Pradesh	-
10	Jammu & Kashmir	-
11	Jharkhand	-
12	Karnataka	4
13	Kerala	-
14	Madhya Pradesh	3
15	Maharashtra	74
16	Manipur	-
17	Meghalaya	-
18	Mizoram	-
19	Nagaland	-
20	Odisha	-
21	Punjab	25
22	Rajasthan	15
23	Sikkim	-
24	Tamil Nadu	-
25	Telangana	4
26	Tripura	-
27	Uttarakhand	5
28	Uttar Pradesh	18
29	West Bengal	11
30	A & N. Island	-
31	Chandigarh	1
32	D. &N. Haveli	-
33	Daman & Diu	-
34	Delhi	54
35	Lakshadweep	-
36	Puducherry	-
	Total	294

